

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD
REGIONAL BENCH - COURT NO. 3**

EXCISE Appeal No. 10824 of 2018-DB

[Arising out of Order-in-Original/Appeal No VAD-EXCUS-002-APP-799-2017-18 dated 17.01.2018 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA]

Gujarat Fluorochemicals Limited

Plot No., 12-A, Dahej Industrial Estate, Taluka-
Vagra, BHARUCH, GUJARAT

.... Appellant

VERSUS

Commissioner of Central Excise & ST, Vadodara-ii

1st Floor, Room No.101, New Central Excise Building,
Vadodara, Gujarat -390023

.... Respondent

APPEARANCE :

Shri Dhaval K. Shah, Advocate for the Appellant
Shri AR Kanani, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

DATE OF HEARING : 25.06.2024

DATE OF DECISION: 23.07.2024

RAMESH NAIR :

Appeal disposed of. For order, see order of date in EXCISE Appeal No. 12036 of 2017.

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**

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